PRE-OFFER PUBLIC ANNOUNCEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

ETT LIMITED

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OPEN OFFER FOR ACQUISITION OF 26,95,852 (TWENTY SIX LAKHS NINETY FIVE THOUSAND EIGHT HUNDRED FIFTY TWO) EQUITY SHARES OF ₹ 10 EACH FROM THE SHAREHOLDERS OF ETT LIMITED ("ETT" / "TARGET COMPANY") BY MR. SUNIL HUKUMAT RAJDEV (HEREIN AFTER REFER TO AS "ACQUIRER") PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) & 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS").

This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement is being issued by Fintellectual Corporate Advisors Private Limited ('Manager to the Offer'), for and on behalf of Mr. Sunil Hukumat Rajdev ('Acquirer') pursuant to regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ['SEBI (SAST) Regulations,'], in respect of the Open Offer to acquire 26,95,852 (Twenty Six Lakhs Ninety Five Thousand Eight Hundred Fifty Two) Equity Shares of ₹ 10/- each of ETT Limited ('Target company' or 'ETT') representing 26.00%

(Twenty-Six Percent) of the Voting Share Capital of the Target Company. The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published in all editions of the Business Standard (English) and Business Standard (Hindi) and Pratahkal (Marathi) at Mumbai (being the place where the Stock Exchange is situated) on Tuesday January 31, 2023.

THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THE FOLLOWING INFORMATION RELATED TO THE OFFER.

The Offer Price is \$ 35/- (Rupees Thirty-Five Only) per fully paid-up Equity Share. The Offer price will be paid in Cash in accordance with the Regulation 9(1)(a) of the SEBI (SAST) Regulation, 2011 and subject to terms and conditions mentioned in PA, the DPS and Letter of Offer. There has been no revision in the Offer Price.

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 The Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommended that the Offer Price of ₹ 35- (Rupees Thirty-Five Only) per Equity Share is fair and reasonable and is in line with SEBI (SAST) Regulations, 2011. The recommendation of the IDC was published on May 03, 2023 in all editions of the Business Standard (English), Business Standard (Hindi) and Pratahkal (Marathi) at Mumbai (being the place where the Stock Exchange is situated). Public Shareholders may, therefore,
- independently evaluate the offer and take an informed decision.
- The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Offer The Letter of Offer (including Form of Acceptance cum acknowledgement) (hereinafter collectively referred to as "Letter of Offer") dated
- April 21, 2023, was mailed on April 28, 2023 through electronic means to all the Public Shareholders of the Target Company whose
- e-mail ids are registered with the Depositories and for the Target Company, and the physical copies were dispatched on April 28, 2023, to all the Public Shareholders of the Target Company who are holding Physical Equity Shares and non-email registered shareholders as appeared in its Register of Members on April 21, 2023. ('Identified Date').
- The Letter of Offer is also available on SEBI's website (www.sebi.gov.in) and is available on the Manager to Offer's website (www.fintellectualadvisors.com) and the Shareholders can also apply by downloading the form of acceptance from the websites as
- mentioned above. Public Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" at page 18 of the
- Letter of Offer in relation to inter alia, the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein. A summary of procedure for tendering Equity Shares in the Open Offer is set out below:

 a. In Case of Equity Shares held in dematerialized form: Public Shareholders who desire to tender their Equity Shares in the dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity
- Shares they intend to tender under the Offer and as per the procedure specified in paragraph 8.2 of the Letter of Offer. b. In case of Equity Shares held in physical form: Public Shareholders holding Equity Shares in physical form may participate in the
- Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned in paragraph 8.3 of the Letter of Offer along with Form SH-4.
- c. In case of non-receipt of the Letter of Offer: Public Shareholders may (i) download the same from the SEBI website (www.sebi.gov.in) and can apply by using the same; or (ii) obtain a physical copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares. Alternatively, such Public Shareholders can download the soft copy of the Letter of Offer from the SEBI website www.sebi.gov.in as well as from the Manager to the Offer website
- www.fintellectualadvisors.com. Alternatively, in case of non receipt of the Letter of Offer, Public Shareholders holding the Equity Shares may participate in the Open Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares being tendered and other
- relevant documents as mentioned in the Letter of Offer. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the Offer Closing Date.
- The Draft Letter of Offer was submitted to SEBI on February 07, 2023, in accordance with Regulation 16(1) of the SEBI (SAST) Regulations, 2011. All observations from SEBI via letter number SEBI/HO/CFD/RAC/DCR-2/P/OW/15714/1/2023 dated April 19, 2023, which was received on April 19, 2023, have been duly incorporated in the Letter of Offer, according to Regulation 16(4) of the SEBI (SAST) Regulations, 2011
- There have been no other material changes in relation to the Offer, since the date of the Public Announcement on January 23, 2023 save as otherwise disclosed in the DPS and the Letter of Offer.

 As of the date of this Offer Opening Public Announcement, no statutory approvals were required by the Acquirer to complete this Offer
- However, in case of any statutory approvals being required by the Acquirer at a later date before the closure of the Tendering Period the Offer shall be subject to all such statutory approvals and the Acquirer shall make the necessary applications for such approvals. 10. Revised Schedule of Activities:
- Nature of Activity Original schedule of Activities Revised Schedule of Activities
- Date of the Public Announcement Monday, January 23, 2023 Monday, January 23, 2023
- Date of publication of the Detailed Public Statement
- Tuesday, January 31, 2023 Tuesday, February 07, 2023 Tuesday, January 23, 2023 Tuesday, January 31, 2023 Tuesday, February 07, 2023 Tuesday, April 21, 2023 Friday, April 21, 2023 Last date of filing of the draft Letter of Offer with SEBI Last date for a Competing Offer Tuesday, February 21, 2023 Thursday, March 02, 2023 Identified Date*

Friday, March 10, 2023

Tuesday, March 14, 2023

- Board of Target Company shall give its recommendation Advertisement of Schedule of Activities for Open Offer, Thursday, March 16, 2023 Monday, May 08, 2023 status of statutory and other approvals in newspaper Date of commencement of tendering period Friday, March 17, 2023 Tuesday, May 09, 2023
- (Offer Opening Date) Date of expiry of tendering period Monday, April 03, 2023 Monday, May 22, 2023 (Offer Closing Date) Date by which all requirements including payment of Thursday, April 20, 2023 Monday, June 05, 2023 consideration would be completed
- *Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and the parties to the Share Purchase Agreement) are eligible to participate in the Offer any time before the closure of the Offer.
- The Acquirer accept the responsibility for the information contained in this Advertisement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof. All other terms and conditions of the Offer shall remain unchanged. This Advertisement will also be available on the website of SEBI i.e. www.sebi.gov.in. Issued by the Manager to the Open Offer



Last Date by which Letter of Offer will be dispatched to the

Last date by which an independent committee of the

SEBI Registration Number: MB/INM000012944 Validity: Permanent CIN: U74999DL2021PTC377748 Friday, April 28, 2023

Wednesday, May 03, 2023

Shareholders